

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-112**  
IB-597(ND)/2020

**IN THE MATTER OF:**

M/s. White Studio Architects

**Vs.**

Franchise Management Company

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

U/s 9 of IBC

**Order delivered on 08.01.2021**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**

**MEMBER (JUDICIAL)**

**NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant

For the OL

For the RD

For the Intervener

*: Mr. Amit Bhagat & Mr. Arzoo Raj, Advocates*  
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**ORDER**

Counsel for the Operational Creditor is present. No representation on behalf of the Corporate Debtor. The Registry is directed to issue fresh notice to the Corporate Debtor. The Counsel for the Operational Creditor is directed to send Private notice to the Corporate Debtor at its Registered office address by all modes and file the proof of service along with an affidavit on or before the next date of hearing.

List the matter on 25.2.2021.

*— Sdr*

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

*— Sdr*

**(CH. MOHD. SHARIEF TARIQ)**  
**MEMBER (JUDICIAL)**

Surjit